

**IN THE COURT OF SURINDER KUMAR SHARMA
ADDITIONAL SESSIONS JUDGE -05, EAST DISTRICT
KARKARDOOMA COURTS, DELHI.**

FIR No. 79/2020
U/s 394/397 IPC
PS: Kalyan Puri
State Vs. Deepak @ Mirgi

19.06.2020

Pursuant to Order No. 3919-39/D&SJ/(East)/KKD/Delhi dated 15.06.2020 of the Ld. District & Sessions Judge (East) this application has been put up before the undersigned.

Present:- None.

Order

1. This order shall dispose off the application u/s 439 Cr.P.C. moved on behalf of the applicant/ accused for grant of interim bail for a period of 2 months.
2. I have already heard the Ld. Counsel for the applicant/ accused and the Ld. Addl. PP for the State. I have also perused the report from Jail and reply.
3. It was submitted by the Ld. Counsel for the applicant/ accused that the applicant/ accused is innocent and has been falsely implicated in this case. The applicant/ accused is in JC since 19.02.2020. The applicant/ accused has been fallen in Jail and needs urgent surgery. He has not been provided necessary treatment in the Jail. It was submitted that the GTB Hospital has



FIR No. 79/2020
U/s 394/397 IPC
PS: Kalyan Puri
State Vs. Deepak @ Mirgi

-2-

been declared as Covid-19 Hospital. Therefore, accused is not able to get proper treatment. Therefore, he may be granted interim bail for 2 months for his treatment.

4. The Ld. Addl. PP opposed the bail application on the ground that the allegations against the applicant/ accused are serious in nature, therefore, he should not be granted interim bail as he is also involved in other criminal matters.

5. The applicant/ accused has been arrested for the offences punishable u/s 394/397/411 IPC. The investigation is complete. Charge sheet has been filed. As per the medical report received from Jail the applicant/ accused has suffered fracture of left sided Ulnar Shaft and it is also submitted that it would be better if the patient is worked up at some higher referral Centre for his ailment. Under these circumstances, in my view, it would be in the interest of justice to grant interim bail to the applicant/ accused for two months. Accordingly, applicant/ accused Deepak @ Mirgi son of Shri Kiran Pal is admitted to interim bail for two months from the date of his release on his furnishing a personal bond in the sum of Rs.30,000/- with one surety of the like amount to the satisfaction of Ld. MM Concerned/ Link MM/ Duty MM subject to the condition that he shall not indulge himself in any such activity




FIR No. 79/2020
U/s 394/397 IPC
PS: Kalyan Puri
State Vs. Deepak @ Mirgi

-3-

which can be prejudicial to the fair trial of the case.

The application stands disposed off, accordingly.

Copy of this order be sent to the Jail Superintendent for information and counsel for applicant/accused through e-mail.


(SURINDER KUMAR SHARMA)
Additional Sessions Judge -05
Karkardooma Courts (East District)
Delhi/19.06.2020

**IN THE COURT OF SURINDER KUMAR SHARMA
ADDITIONAL SESSIONS JUDGE -05, EAST DISTRICT
KARKARDOOMA COURTS, DELHI.**

FIR No. 502/2019
U/s 306/498A/34 IPC
PS: Kalyan Puri
State Vs. Raj Kumar

19.06.2020

Pursuant to Order No. 3919-39/D&SJ/(East)/KKD/Delhi dated 15.06.2020 of the Ld. District & Sessions Judge (East) this application has been put up before the undersigned.

Present:- None.

Order

1. This order shall dispose off the application u/s 439 Cr.P.C. moved on behalf of the applicant/ accused for grant of bail/ interim bail.

2. I have already heard the Ld. Counsel for the applicant/ accused and the Ld. Addl. PP for the State. I have also perused the reply and conduct report from the Jail.

3. It was submitted by the Ld. Counsel for the applicant/ accused that the applicant/ accused is innocent and has been falsely implicated in this case. The applicant/ accused is in Judicial Custody since 29.11.2019 and he is entitled to bail as per the recommendations dated 18.05.2020 of the High Powered Committee of the Hon'ble Delhi High Court. No useful purpose would be served by keeping him in the Jail, therefore, he may be granted



FIR No. 502/2019
U/s 306/498A/34 IPC
PS: Kalyan Puri
State Vs. Raj Kumar

-2-

regular bail or in the alternative he may be released on interim bail for a period of 45 days.

4. On the other hand, the Ld. Addl. PP for the State opposed the bail application stating that the allegations against the applicant/ accused are serious in nature. The case of the applicant/ accused is not covered under the recommendations of the High Powered Committee of the Hon'ble Delhi High Court, for the reason that the applicant/ accused has been arrested for the offences punishable u/s 498A/306/34 IPC and the punishment in this case can be upto ten years. As the accused is in JC since 29.11.2019, so his case is not covered under the recommendations of High Powered Committee of the Hon'ble Delhi High Court. So, he does not deserve bail.

5. The applicant/ accused has been booked and arrested for the offences punishable u/s 498A/306/34 IPC. It is alleged that the applicant/ accused used to torture and beat his wife Chandermati who committed suicide. The allegations against the applicant/ accused are serious. Trial is yet to start. So, keeping in view the nature and gravity of the offence, in my view, applicant/ accused is not entitled to regular bail or interim bail. The application is dismissed.




2

FIR No. 502/2019
U/s 306/498A/34 IPC
PS: Kalyan Puri
State Vs. Raj Kumar

-3-

The application stands disposed off accordingly.

Copy of this order be sent to the Ld. counsel for
applicant/accused through e-mail.


(SURINDER KUMAR SHARMA)
Additional Sessions Judge -05
Karkardooma Courts (East District)
Delhi/19.06.2020

**IN THE COURT OF SURINDER KUMAR SHARMA
ADDITIONAL SESSIONS JUDGE -05, EAST DISTRICT
KARKARDOOMA COURTS, DELHI.**

FIR No. 178/2017
U/s 406/409/420/120B IPC
PS: EOW
State Vs. Shiv Priya

19.06.2020

Pursuant to Order No. 3919-39/D&SJ/(East)/KKD/Delhi dated 15.06.2020 of the Ld. District & Sessions Judge (East) this application has been put up before the undersigned.

Present:- None.

Order

1. This order shall dispose off the application u/s 439 Cr.P.C. moved on behalf of the applicant/ accused for grant of interim bail on medical ground for a period of 60 days.
2. I have already heard the Ld. Counsel for the applicant/ accused and the Ld. Addl. PP for the State. I have also perused the reply and medical report received from the Jail.
3. It was submitted by the Ld. Counsel for the applicant/ accused that the applicant/ accused has been falsely implicated in this case, investigation is complete and charge sheet has been filed. Due to Covid-19 the trial would take time to start. The applicant/ accused is not keeping good health. The applicant/ accused is also entitled to bail on the ground of parity as co-accused namely Anil Kumar Sharma and Ajay Kumar have been granted bail. It was also submitted that the applicant/ accused is innocent and has deep



FIR No. 178/2017
U/s 406/409/420/120B IPC
PS: EOW
State Vs. Shiv Priya

-2-

roots in society. Therefore, he may be granted interim bail.

4. On the other hand, the application was opposed by the Ld. Addl. PP for the State stating that the applicant/ accused along with his associates has cheated the innocent people of their hard earned money. The applicant/ accused is involved in about 30 cases of fraud and cheating of hundreds of crores. The trial is yet to start. There is no serious ailment reported by the Jail Authorities on the basis of which the applicant/ accused is entitled to interim bail on medical ground.

5. The applicant/ accused has been arrested for the offences punishable u/s 406/409/420/120B IPC by the EOW Cell of Police. He is stated to be involved in multiple cases of similar nature. As per the allegations against him he is involved in fraud and cheating of crores of rupees. So far as health condition of the applicant/ accused is concerned as per the report of the Senior Medical Officer of Jail No. 11 Mandoli, he is being provided treatment as per requirement. It is also stated in the report that there is no document regarding the previous history of Hepatitis B infection. Therefore, in the totality of the circumstances, I do not see any justification to grant interim bail to the applicant/ accused. Therefore, the application is dismissed.




(3)

FIR No. 178/2017
U/s 406/409/420/120B IPC
PS: EOW
State Vs. Shiv Priya

-3-

The application stands disposed off accordingly.

Copy of this order be sent to the Ld. counsel for
applicant/accused through e-mail.


(SURINDER KUMAR SHARMA)
Additional Sessions Judge -05
Karkardooma Courts (East District)
Delhi/19.06.2020

**IN THE COURT OF SURINDER KUMAR SHARMA
ADDITIONAL SESSIONS JUDGE -05, EAST DISTRICT
KARKARDOOMA COURTS, DELHI.**

FIR No. 201/2016
U/s 406/409/420/120B IPC
PS: EOW
State Vs. Shiv Priya

19.06.2020

Pursuant to Order No. 3919-39/D&SJ/(East)/KKD/Delhi dated 15.06.2020 of the Ld. District & Sessions Judge (East) this application has been put up before the undersigned.

Present:- None.

Order

1. This order shall dispose off the application u/s 439 Cr.P.C. moved on behalf of the applicant/ accused for grant of interim bail.
2. I have already heard the Ld. Counsel for the applicant/ accused, Ld. Counsel for the complainant and the Ld. Addl. PP for the State. I have also perused the reply and medical report received from the Jail which is kept in FIR No. 178/2017 P.S. EOW.
3. It was submitted by the Ld. Counsel for the applicant/ accused that the applicant/ accused has been falsely implicated in this case and investigation is already complete. Charge sheet has been filed. It was submitted that due to Covid-19 the trial is not going to start. The applicant/ accused is suffering from various ailments such as Hepatitis B and pain in his lower back. The proper



FIR No. 201/2016
U/s 406/409/420/120B IPC
PS: EOW
State Vs. Shiv Priya

-2-

treatment is not available in the hospital. The applicant/ accused is also entitled to bail on the ground of parity as co-accused namely Anil Kumar Sharma and Ajay Kumar have been granted bail. It was also submitted that the applicant/ accused is innocent and has deep roots in society. Therefore, the applicant/ accused may be granted interim bail.

4. The application was opposed by the Ld. Addl. PP for the State stating that the applicant/ accused and his associates are involved in case of fraud and cheating of crores of rupees. They have cheated the innocent people of their hard earned money. The applicant/ accused is involved in about 30 cases of fraud and cheating of hundreds of crores. The trial is yet to start. There is no serious ailment reported by the Jail Authorities on the basis of which the applicant/ accused is entitled to interim bail on medical ground. It was submitted by the Ld. Counsel for the complainant that keeping in view the magnitude of amount of cheating and fraud the applicant/ accused does not deserve bail.

5. The applicant/ accused has been arrested for the offences punishable u/s 406/409/420/120B IPC by the EOW Cell of Police. He is stated to be involved in about 30 cases of similar nature. He is stated to be involved in fraud and cheating of crores of rupees.




FIR No. 201/2016
U/s 406/409/420/120B IPC
PS: EOW
State Vs. Shiv Priya

-3-

So far as health condition of the applicant/ accused is concerned as per the report of the Senior Medical Officer of Jail No. 11 Mandoli, the applicant/ accused is being provided treatment as per requirement. It is also stated in the report that there is no document available in the hospital record regarding his previous history of Hepatitis B infection. Therefore, in the totality of the circumstances and also having regard to the nature of the offence, I do not see any justification to grant interim bail to the applicant/ accused. Therefore, the application is dismissed.

The application stands disposed off accordingly.

Copy of this order be sent to the Ld. counsel for applicant/accused through e-mail.


(SURINDER KUMAR SHARMA)
Additional Sessions Judge -05
Karkardooma Courts (East District)
Delhi/19.06.2020

**IN THE COURT OF SURINDER KUMAR SHARMA
ADDITIONAL SESSIONS JUDGE -05, EAST DISTRICT
KARKARDOOMA COURTS, DELHI.**

FIR No. 202/2017
U/s 406/409/420/120B IPC
PS: EOW
State Vs. Shiv Priya

19.06.2020

Pursuant to Order No. 3919-39/D&SJ/(East)/KKD/Delhi dated 15.06.2020 of the Ld. District & Sessions Judge (East) this application has been put up before the undersigned.

Present:- None.

Order

1. This order shall dispose off the application u/s 439 Cr.P.C. moved on behalf of the applicant/ accused for grant of interim bail.
2. I have already heard the Ld. Counsel for the applicant/ accused and the Ld. Addl. PP for the State. I have also perused the reply and medical report received from the Jail which is kept in FIR No. 178/2017 P.S. EOW.
3. It was submitted by the Ld. Counsel for the applicant/ accused that the applicant/ accused has been falsely implicated in this case and investigation is already complete. Charge sheet has been filed. It was submitted that due to Covid-19 the trial would not start within a reasonable time. The applicant/ accused is suffering from various ailments. He is a patient of Hepatitis B and



FIR No. 202/2017
U/s 406/409/420/120B IPC
PS: EOW
State Vs. Shiv Priya

-2-

having pain in his lower back. The proper treatment is not available in the hospital. The applicant/ accused is also entitled to bail on the ground of parity as co-accused namely Anil Kumar Sharma and Ajay Kumar have been granted bail. It was also submitted that the applicant/ accused is innocent, has deep roots in society and is thr only bread earner in his family. Therefore, the applicant/ accused may be granted interim bail.

4. The application was opposed by the Ld. Addl. PP for the State stating that the applicant/ accused and his associates are involved in case of fraud and cheating of crores of rupees. They have cheated the innocent people of their hard earned money. The applicant/ accused is involved in about 30 cases of fraud and cheating of hundreds of crores. The trial is yet to start. There is no serious ailment reported by the Jail Authorities on the basis of which the applicant/ accused is entitled to interim bail on medical ground.

5. The applicant/ accused has been arrested for the offences punishable u/s 406/409/420/120B IPC by the EOW Cell of Police. He is stated to be involved in about 30 cases of same nature. He is stated to be involved in cheating and fraud of crores of rupees. As far as health condition of the applicant/ accused is concerned as per



FIR No. 202/2017
U/s 406/409/420/120B IPC
PS: EOW
State Vs. Shiv Priya

-3-

the report of the Senior Medical Officer of Jail No. 11 Mandoli, the applicant/ accused is being provided treatment as needed. It is also stated in the report that there is no document available in the hospital record regarding his previous history of Hepatitis B infection. Therefore, in the totality of the circumstances and also having regard to the magnitude of the amount involved in cheating and fraud, I do not see any justification to grant interim bail to the applicant/ accused. Therefore, the application is dismissed.

The application stands disposed off accordingly.

Copy of this order be sent to the Ld. counsel for applicant/accused through e-mail.



(SURINDER KUMAR SHARMA)
Additional Sessions Judge -05
Karkardooma Courts (East District)
Delhi/19.06.2020


FIR No. 271/16
U/s 302/307/34 IPC
PS: Pandav Nagar
State Vs. Abdul Ahsan @ Kallu

18.06.2020

Present: None.

File is taken up today on receipt of the surety bond of accused Abdul Ahsan @ Kallu son of Ikram through online in terms of order dated 18.06.2020. The trial of the case is pending in this court so the surty bond is considered. The surety Ms. Saira Saifi has earlier stood surety to the applicant/ accused Abdul Ahsan @ Kallu. Her FDR is already lying in the court file. The surety bond is accepted till 03.08.2020. The FDR of sruety which is already in Judicial file be retained. The applicant/ accused Abdul Ahsan @ Kallu son of Ikram be released by the concerned Jail Superintendent after obtaining personal bond in the sum of Rs. 70,000/- to his satisfaction, from accused Abdul Ahsan @ Kallu son of Ikram.

Copy of this order be sent to concerned Jail Supdt. For information and compliance.


(SURINDER KUMAR SHARMA)
Additional Sessions Judge -05
Karkardooma Courts (Electricity)
Delhi/19.06.2020(sk)